

**Central Administrative Tribunal
Principal Bench**

CP No.712/2015 in O.A. No.3789/2013

New Delhi, this the 26th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

Atomic Energy Retiree Welfare Association (AERWA),
Rep. By Sh. Naresh Kumar Jhamb (Aged 74 years),
S/o Shri Des Raj Jhamb,
R/o D-14, A/15, Model Town,
New Delhi-110009.

...Applicant

(By Advocate :None)

Versus

1. Shri Shekhar Basu, Secretary,
Dept. of Atomic Energy & Chairman Atomic
Energy Commission, DAE Branch, Secretariat,
South Block, Gate No.4, New Delhi-110001.
2. Shari Alok Rawat, Secretary,
Department of Pensions & Pensioners' Welfare
Lok Nayak Bhawan, Khan Market, New Delhi-
110003.
3. Shri Sanjeev Shrivastav, Chief Controller of
Accounts, Central Pension Accounts Office,
Trikoot Building, Bhikaji Cama Place
New Delhi.

...Respondents

(By Advocate : None)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This Contempt Case is filed alleging that the
respondents did not implement the directions issued

by this Tribunal in its Order dated 30.10.2014 in OA No.3789/2013.

2. Way back on 25.04.2016, it was brought to the notice of this Tribunal that a SLP was filed against the Order in the OA and on the next date of hearing, i.e., on 29.09.2016, the CP was adjourned *sine die*.

3. As of now, it is not clear as to whether the SLP is still pending or it has since been disposed of. Either way, the CP, in its present form, becomes untenable. The applicant has to work out his remedies depending on the outcome of the SLP.

4. We, therefore, close the contempt case, leaving it open to the applicant to seek remedies in terms of the Order that may be passed by the Hon'ble Supreme Court in SLP filed against the Order in the OA. No costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

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